

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 164 OF 2015 & IA NO. 264 OF 2015

&

APPEAL NO. 165 OF 2015 & IA NO. 267 OF 2015

Dated: 24th February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

APPEAL NO. 164 OF 2015 & IA NO. 264 OF 2015

In the matter of:-

BSES Rajdhani Power Ltd.	 Appellant (s)
	Versus	
Delhi Electricity Regulatory Commission	 Respondent (s)

APPEAL NO. 165 OF 2015 & IA NO. 267 OF 2015

BSES Yamuna Power Ltd.	 Appellant (s)
	Versus	
Delhi Electricity Regulatory Commission	 Respondent (s)

Counsel for the Appellant(s) : Ms. Malavika Prasad

**Counsel for the Respondent(s) : Mr. Rahul Srivastava for
Ms. Suparna Srivastava**

ORDER

Learned counsel for the respondent seeks three days time to file reply. He may file the same on or before 29.02.2016 after serving copy on the other side. Learned counsel for the appellant may file rejoinder on or before 14.03.2016 after serving copy on the other side.

List these matters on **29.03.2016.**

**(I.J. Kapoor)
Technical Member
ts/dk**

**(Justice Ranjana P. Desai)
Chairperson**